

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
STARRED QUESTION NO- *2
TO BE ANSWERED ON- 07/12/2022

RELEASE OF FUNDS UNDER CENTRAL SPONSORED SCHEMES UNDER SCA FOR TD

* 2 DR. AMAR PATNAIK:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the approved and released amount of funds for the State of Odisha under the 'Special Central Assistance for Tribal Development (SCA for TD)' being renamed as Prime Minister Adi Adarsh Grama Yojana (PMAAGY) from 2018 to 2022, year-wise details thereof;

(b) the approved and released amount of funds for Odisha under the Article 275 (1) of the Constitution of India from 2018 to 2022, year-wise details thereof

(c) whether the Ministry is considering a policy action to ensure releasing the entire funds to the State as per the entitlement under both the schemes; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI ARJUN MUNDA)

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to Rajya Sabha Starred Question No *2 for answer on 07.12.2022

(a) & (b): The details of the funds approved and released under the scheme Special Central Assistance to Tribal Sub-Scheme (SCA to TSS) / Pradhan Mantri Aadi Adarsh Gram Yojana (PMAAGY) and Grants under Article 275(1) of Constitution of India during 2018-19 to 2021-22 are as under:

(Rs. in lakh)

S.No.	Name of the Scheme / Programme	Year	Funds Approved	*Fund Released
1.	Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)	2018-19	17553.22	17553.22
		2019-20	12427.00	8691.18
		2020-21	10817.00	9010.42
2.	Pradhan Mantri Aadi Adarsh Gram Yojana (PMAAGY)	2021-22	2771.68	2771.68
		2022-23 (as on 07.12.2022)	3841.63	1001.24
3.	Grants under Article 275(1) of Constitution of India	2018-19	21449.15	21449.15
		2019-20	20970.00	15110.66
		2020-21	12027.00	6304.62
		2021-22	13431.00	11382.05

[*Less releases in a particular year is due to outstanding utilization certificates (UCs).]

(c) & (d): Financial assistance under the scheme of 'Pradhan Mantri Aadi Adarsh Gram Yojana (PMAAGY)' and 'Grants under Article 275(1) of the Constitution' is provided by this Ministry as per their share of allocation on the basis of proposals received from the State Government(s) after recommendation by the State Level Committee, which is then approved by the Project Appraisal Committee (PAC), constituted in this Ministry. However, actual release of funds is subject to fulfilment of relevant provisions of General Financial Rules (GFRs) including submission of Utilization Certificate (UCs) by the State as also compliance of instructions regarding Single Nodal Account (SNA) issued by Ministry of Finance from time to time.
